

High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Roll of Advocates [Part-B] at Lucknow Bench

Notice

In continuation to the earlier notices dated 08.08.2014, 03.09.2014 and 19.09.2014, applications were invited from only those learned counsels practicing in the High Court at Lucknow Bench for registration on Roll of Advocates [Part-B] at Lucknow Bench who are yet not registered. Learned counsels whose forms had been declared defective in previous sessions, or their names are not shown in the Roll of Advocates [Part-B], were required to apply fresh for registration on Roll of Advocates [Part-B] at Lucknow Bench, Lucknow. The **list of defective application forms** for registration on Roll of Advocates after scrutiny, had already been uploaded on the official website of Allahabad High Court. The information regarding the defects was also made available on the Kiosks installed near the Oudh Bar Association and Nazarat Section.

Learned counsel for being included in the Roll of Advocates [Part-B] at Lucknow Bench were required to submit their application in the prescribed proforma (either typed or downloaded from the Website of the Court) along with attested copy of **their registration certificate of Bar Council, proof of residence and office which should be in the municipal limits of the city of Lucknow (Ration Card, Electricity / Telephone Bill, Driving License, Voter-id-card, Aadhar (UID), Passport, Passbook of Bank), proof of practice and two passport size coloured photographs** (one self-attested photograph with band be affixed on the application itself) at counter earmarked for the purpose in the Fresh Filing Centre.

It is hereby informed to all concerned that the process for obtaining the application for fresh registration on Roll of Advocates [Part-B], Lucknow Bench, Lucknow, is opened again and the concerned learned counsels may submit their application at the counter earmarked for the purpose in the Fresh Filing Centre **from 19th December, 2014 to 31st January, 2015 from 10:00 AM to 1:00 PM.**

It is hereby further informed to all concerned that the process for obtaining the application for removing the defects on Roll of Advocates [Part-B], Lucknow Bench, Lucknow, is also opened again and the concerned learned counsels may submit their application at the counter earmarked for the purpose in the Fresh Filing Centre **from 19th December, 2014 to 31st January, 2015 from 10:00 AM to 1:00 PM.**

If within stipulated time, the shown defects are not removed by the learned Advocates whose names have been shown in the defective list, **their names shall be deleted from the Roll of Advocates' [Part-B], Lucknow Bench, Lucknow.** This is the **last opportunity** provided to the learned counsels, and no further time shall be granted to the learned counsels in this regard.

Senior Registrar